

Magistrate under certain enactments specified in the Delhi Police Ordinance will be exercised by the Commissioner of Police.

Under the new system the police is expected to quickly respond to situations and improve their efficiency in the primary task of crime control and maintenance of law and order. The Police Commissioner system is already in vogue in some of the important cities including Bombay, Calcutta and Madras.

Acquittal of Anand Marg Chief by the Patna High Court

1211. SHRI DHARAMCHAND JAIN:

SHRI DAYANAND SAHAYA:

SHRI SITARAM KESRI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Shri P. R. Sarkar, Anand Marg Chief and four others, accused of murder, have been acquitted by a Division Bench of the Patna High Court; and

(b) whether Government propose to file an appeal to the Supreme Court against the order of acquittal?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) Yes, Sir.

(b) The matter is being examined.

Dutta Committee report on newspaper economics

1212. SHRI SITARAM KESRI:

SHRI DHARAMCHAND JAIN:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that the Dutta Committee on Newspaper Economics submitted its report to Government in 1975;

(b) if so, what are the main recommendations made by the Committee; and

(c) what are the reasons for the delay in taking a decision thereon?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI LAL K. ADVANI): (a) Yes, Sir.

(b) The findings of the Dutta Committee on Newspaper Economics and decision taken by Government thereon are given in the statement attached. [See Appendix CVI Annexure No. 70.]

(c) The Report contained various recommendations which had to be considered in consultation with other Ministries and decision taken thereon.

1213. [Transferred to the 11th August, 1978].

Correspondence between States in Hindi

1214. PROF. RAMLAL PARIKH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) what are the names of the States which have agreed to have correspondence in Hindi with the Central Government and with other Hindi speaking States; and

(b) what is the progress of implementation of their decision in having correspondence in Hindi?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) and (b) Besides the Hindi-speaking States, the States of Gujarat, Maharashtra and Punjab have agreed to correspond in Hindi with the Central Government and the progress in this regard vis-a-vis the Hindi-speaking States is satisfactory. Communications from the three non-Hindi-speaking States mentioned above are, however, being received mostly in English.